

26.02.2010

CP 47/2009 (OA No. 307/2004)

Mr. P.N.Jatti, Counsel for applicant.

Mr. Mukesh Agarwal, Counsel for respondents.

Learned counsel for the respondents submits that order of this Tribunal 25.11.2004 passed in OA No. 307.2004 has been complied with. This fact has not been disputed by the learned counsel for the applicant.

In view of what has been stated above, the present Contempt Petition does not survives. Notice issued to the respondents is hereby discharged/ with.

The Contempt Petition shall stands disposed of accordingly.

B.L. KHATRI
(B.L. KHATRI)
MEMBER(A)

M.L. CHODHARI
(M.L. CHODHARI)
MEMBER (J)

AHQ

दिनांक 16/2/110 * आदेशानुसार दीर्घ
उपस्थिति में दिनांक.....
को भाग-II व III वाले किए गए।

Section Officer (Judge)
Central Administrative Tribunal
Jaipur Bench, JAIPUR